

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 107

CP (IB) No. 341/CHD/PB/2022

**IN THE MATTER OF:**

Punjab National Bank

...Petitioner

Vs.

Shallu Gupta

...Respondent/ Personal Guarantor

**Under Section:** 95, IBC 2016

**Order delivered on 18.04.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. H.S. Bhatia, Advocate

For the RP : Mr. Vishal Hirawat, Advocate

For the Respondent: None

**ORDER**

Affidavit of service has been filed vide Diary No. 01644/3 dated 01.03.2024.

The same is taken on record.

There is no representation on behalf of the Personal Guarantor despite service. In the interest of justice, one last opportunity is granted to the learned counsel for the personal guarantor for filing objections, if any, within two weeks with a copy in advance to the counsel opposite. Response thereto, if any, be filed within one week thereafter with

a copy in advance to the counsel opposite. It would be the last opportunity. List the matter on 30.05.2024.

-sd-  
**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

-sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

SM